77

(c) Only in one case namely, M/s. Jiyajeerao Cotton Mills/ Limited the investigation under section 237(b) of the Companies Act, 1956 could not proceed for more than 9 years. In. vestigation into the affairs of the above company was ordered under section 237(b) of the Companies Act,)956 on 7-12-1967. Order of the Company Law Board was quashed by the Madhya Pradesh High Court on 16-1-1969. The Company Law Board filed a petition of appeal in the Supreme Court on 15-2-1971 against the orders of the said High Court. In June, 1973, the Company Law Board made an application to Supreme Court for early hearing. The case is still pending in the Supreme Court. No other case of investigation under section 237(b) of the Companies Act is held up for more than five years due to court's orders.

1263. [Transferred to the 20th Deccember, 1977].

Closure of Paharpur Installation

1264. SHRI KALYAN ROY: SHRI PHANINDRA NATH HANSDA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 36 given in the Rajya Sabha on the 14th November, 1977 and state:

- (a) the number of employees and workers employed in the Paharpur Installation;
- (b) whether it is a fact that Government of West Bengal and the Indian Oil Employees Union have strongly objected to the closure of this Installation;
- (c) whether the issue has been taken up with them directly for negotiation; if so, with what results; and
- (d) if the answer to part (c) above be in the negative what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N.. BAHUGUNA): (a) The number of employees is 9 and that of workers 107.

- (b) While objection had been received from the Indian Oil Employees Union, no such objection has been received by the Indian Oil management from the West Bengal Govern ment.
- (c,) and (d) A number of meetings between the Indian Oil Corporation management and the Employees Union representatives have taker place but no agreement could be reached on the dispute. The Union also approached the State Govern ment and the Conciliation Officer started conciliation proceedings.

Sale of Bulk Drugs by Importers

- 1265. SHRI YOGENDRA SHARMA: Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether Government's attention has been drawn to the sale of bulk drugs by importers without Go vernment's prior permission on prices
- (b) if so, what are the detail in this regard:
- (c) whether Government have take en any action against such importer; and
- (d) if so, what are the detail thereof?

THE MINISTER OF PETROLEUM CHEMICALS AND FERTILIZER (SHRI H. N. BAHUGUNA): (a) Ye; Sir.

(b) to (d) Import Trade Control Policy for the period April, 1977 1 March, 1978 permits Export House direct imports of banned, restricte and canalised items of drugs up to the limits indicated in the REP Licen ces earned by such Houses. The can also sell imported bulk drugs ' the actual users in the country.

A number of representations we received indicating that Export House es sell cuch imported bulk drugs high prices without getting their pri es fixed by the Government und Drugs (Prices Control) Order, 19 It was clarified for the information